

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO.**

Diary No.850902017 (Service Tax)

Alok Industries Ltd., : Appellant

VS

C.C.G.S.T, Mumbai Central : Respondent

Appearance

Shri Prasad Paranjape, Advocate for Appellant
Shri D.M. Shinde, Authorized Representative for respondent

CORAM:

Hon'ble Shri S K Mohanty, Member (Judicial)
Hon'ble Shri P Anjani Kumar, Member (Technical)

Date of hearing :19/11/2018

Date of decision:19/11/2018

INTERIM ORDER NO. 49/2018

Per :Shri S K Mohanty

1. Heard both sides and perused the records.
2. Registry by note dated 10/10/2018 has brought out some defects in filing the appeal by the appellants. Subsequently on communication, the appellant has cured the defects and the learned Counsel has submitted that the defects have already been cured.

3. Considering the fact that the defects have already been removed, Registry is directed to assign the appeal number to the respective appeals and list the same for final hearing in due course of time.

(Pronounced and dictated incourt)

(P Anjani Kumar)
Member (Technical)

(S K Mohanty)
Member (Judicial)

PJ